

DIVISION BENCH

ITEM NO.142

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.45/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	CHUMKIKAR (DIRECTOR OF ONEWAY OVERSEAS EDUCATION PVT. LTD.) V/S ROC, UP.
UNDER SECTION	252(3) OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Petitioner*
Sh. Shivendra Bahadur, CGSC : *For the RoC*
Sh. Niraj Kumar Singh, Proxy for : *For the I.T. Deptt.*
Sh. Krishna Agarwal, Sr. S.C.

ORDER

Ld. Counsel representing the ROC as well as the Income Tax Department are present physically. However, none present for the petitioner.

- 1.** The report of the Income Tax Department has already been filed.
- 2.** Ld. Counsel representing the ROC seeks and is granted two weeks time to file the report by serving an advance copy to the other side.
- 3.** Let the matter be adjourned for further hearing on 9th May, 2024 and to be taken up at 02:30 PM.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*